

[Prof. (Mrs.) Asima Chatterjee]

with the views expressed by Dr. Das gupta. Further I would like to add that this NET examination is conducted by the UGC and CSIR. The courses which have been selected for the NET examination are ridiculous and should be revised so that the post-graduate students passing M.Sc. examination can answer the questions. And this will be possible because they will study these courses in the universities. At least 60 per cent of the courses in the Ph.D. course have been eliminated from the syllabi from which the questions are going to be set for the NET examination. These are the two points which I would like to bring to your notice, Madam Deputy Chairman, for consideration by the Government. Thank you.

SHRI GURUDAS DAS GUPTA: Madam, I wish you convey the feelings to the Government.

THE DEPUTY CHAIRMAN: Your feelings have been conveyed. The Leader of the House is here. He will convey the feelings to the Government and if they feel it appropriate, they will take action on that. Now, there is a statement about Government business.

SHRI PAWAN KUMAR BANSAL (Punjab): They have no Minister for Human Resources Development. This is the importance they are attaching to it.

THE DEPUTY CHAIRMAN: The Prime Minister is in charge of Human Resources. The matter will be conveyed to him.

#### ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 26TH DECEMBER, 1989

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam, with your permission I rise to announce that Government busi-

ness in this House during the week commencing Tuesday, the 26th December 1989 will consist of:—

(1) Discussion on the Motion of Thanks on the President's Address.

(2) Consideration and passing/return of the following Bills as passed by the Lok Sabha:

(a) The Representation of the People (Amendment) Bill, 1989; and

(b) The Appropriation (No. 6) Bill, 1989.

THE DEPUTY CHAIRMAN: Now we have the Criminal Law Amendment (Amending) Bill, 1989. The Home Minister is here. Mr. Home Minister, if you would not take a very long time in moving it, then I would ask you to move it now. Then, after the Private Members' business, we will take it up in the evening again. Mr. Home Minister.

#### CRIMINAL LAW AMENDMENT (AMENDING) BILL, 1989

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Madam, I beg to move:

That the Bill to amend the Criminal Law Amendment Act, 1961, be taken into consideration.

Madam Deputy Chairman, the publication of correct maps of the country is a matter of national concern as depiction of incorrect boundaries of the country amounts to indirectly questioning the frontiers of India and the territorial integrity of the country. Any tendency/action on the part of anybody to question the territorial integrity and frontiers of the country has to be curbed and stringent action is required to be taken to discourage other persons from including in such activities. Government is keen to ensure that only correct maps of the country are published. Several measures were taken in the past for this purpose. In 1966, instructions/guidelines were issued to the State Gov-

ernments/Union Territory Administrations to see that publishers get their maps vetted in advance by Survey of India who publishes the authentic maps of the country. It was decided later that the Survey of India would make available on free sale basis the outline maps of various scales which the publishers could utilise as base. In such cases, it would not be necessary to get the maps scrutinised by the Survey of India before publication. Where maps were to be prepared on scales different from those on which outline maps were made available by the Survey of India, the publishers were required to get them vetted before publication. In spite of these measures, instances of incorrect depiction of external boundaries of India by private agencies/newspapers continued to come to notice. It was not found feasible to take action under the existing law unless it was proved that a wrong map was published in a manner which was or was likely to be prejudicial to the interests of the safety and security of India or that mala fide intention was involved.

During discussion in the Lok Sabha on 21st August 1987, some honourable Members had pointed out that publication of a wrong map of India was taking place frequently. Honourable Members had also desired that the Government adopt some foolproof provisions or arrangements to curb such publications in future and consider having a law to enable the Government to take action against persons publishing wrong maps of the country. At that time, the House was assured that if the legal provisions were not sufficient enough to take deterrent action against those who distorted the maps of our country, the Government was willing to review the whole thing and come forward to this House with a view to taking stringent action against them.

With these words, Madam, I commend the Bill for the consideration of the House.

The question was proposed.

**THE DEPUTY CHAIRMAN:** The Bill will be taken up for consideration after the Private Members' business is over.

The House is adjourned till 2.30 P.M. for lunch.

The House then adjourned for lunch at twenty minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock, **THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY)** in the Chair.

### **THE MUSLIM PERSONAL LAW (SHARIAT) APPLICATION (AMENDMENT) BILL, 1989**

श्री (मौलाना) असद मदनो (उत्तर प्रदेश) : मैं प्रस्ताव करता हूँ—

“मुस्लिम स्वीय विधि (शरियत) अधिनियम, 1937 का और संशोधन करने वाले विधेयक को पुरस्थापित करने की अनुमति दी जाए।”

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(अतिरिद्ध) : मैं प्रस्ताव करता

हूँ—

महोदय— मैं विधेयक को पुरस्थापित करता हूँ।

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(अतिरिद्ध) : मैं प्रस्ताव करता

The question was put and the motion was adopted.

श्री (मौलाना) असद मदनो : महोदय मैं विधेयक को पुरस्थापित करता हूँ।

[ Transliteration in Arabic Script